

Pleasure Quick Relaying System work in Dhanbad Division of Eastern Railway at present and how many times their headquarters have been changed during PQRS work uptill now;

(b) whether these gangmen are not paid any transfer/packing allowance and TA/DA due to change in headquarters while railway employees are entitled to it in such cases as per railway rules; and

(c) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) to (c). Information for the year 1988-89 is being collected and will be laid on the Table of the Sabha.

Energy Requirements of Uttar Pradesh

6346. SHRI HARISH RAWAT: Will the Minister of ENERGY be pleased to state:

(a) whether the energy requirements of Uttar Pradesh for the present decade have been assisted;

(b) if so, the estimated energy requirements of Uttar Pradesh at the end of this decade;

(c) whether these requirements are likely to be met fully through various sources; and

(d) if not, the total shortfall and the efforts being made to meet the requirement?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). As per present assessment, energy requirement of Uttar Pradesh at the end of this decade (1999-2000) will be 65308 Mkw. h.

(c) Yes, Sir. the State is likely to generate surplus energy to the extent of 7450

Mkw. h.

(d) Does not arise in view of reply to (c) above.

Booking of Maruti—1000 C.C. Car

6347. SHRI HARISH RAWAT: Will the Minister of INDUSTRY be pleased to state:

(a) the number of applications and the amount received by the Maruti Udyog Limited for the booking of Maruti-1000 C.C. car;

(b) whether some refund has been made to the applicants out of this amount;

(c) if so, the details thereof;

(d) whether any interest has been paid to those to whom refund of payment has been made; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) The total number of valid applications and the total amount received by Maruti Udyog Ltd. for the booking of 1000 cc Maruti car are 2,51,387 and Rs. 628.46 crores respectively.

(b) and (c). The Company has retained 25,000 bookings (Rs. 62.5 crores) selected by Pseudo Random Number Generation Technique using a computer and has refunded the booking deposits of the rest of the applicants.

(d) and (e). No interest has been paid to those applicants to whom refunds has been made, as there was no requirement.

[English]

Mafia Grip in BCCL

6348. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether there is sudden increase of the grip of the mafia on the Bharat Coking Coal Limited covering all the contracts in the last six months, if so, the facts in this regard;

(b) whether he is aware that many fake ex-servicemen's cooperatives are acting as the representatives of the mafia; and

(c) if so, the details of such cooperatives?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). No new coal or sand transport contract has been awarded by BCCL to private contractors during the last six months. The contract for transportation of coal entrusted previously to private contractors, which BCCL were unable to handle, were due to expire in June-July, 1989. With a view to eliminating these private contractors, BCCL engaged certain ex-servicemen companies for transportation work. A complaint was later received regarding irregularities in the matter of award of contracts to the following ex-servicemen companies:

1. M/s Saini Good Carriers (P) Ltd.
2. M/s Pragati Carriers (P) Ltd.
3. M/s Jawan Transport Company
4. M/s Experto Coal Carriers (P) Ltd.
5. M/s Ex Servicemen Ambi Coal Carriers (P) Ltd.
6. M/s Essem Transporters' Contractors (P) Ltd.

The contracts awarded to the above ex-servicemen companies have since been terminated. However, M/s Saini Good Carriers (P) Limited and M/s Pragati Carriers (P) Limited had approached the Hon'ble High

Court at Calcutta and obtained interim stay order.

Arrears of Dues Against Sales agents of Vayudoot

6349. SHRI RAM BAHADUR SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the amount due from the Sales Agents of Vayudoot as on 31 December, 1989;

(b) the efforts made to recover these dues;

(c) whether any penal action has been taken against those who are in arrears for non-payment; and

(d) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The amount due from the Sales Agents as on the 31st December, 1989, is Rs. 39.55 lakhs approximately.

(b) to (d). Efforts are on for recovering the outstanding amount from the defaulting agents. Recovery suits have been filed in some cases.

Advertisements by Vayudoot in Periodicals

6350. SHRI RAM BAHADUR SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Vayudoot has a list of periodicals registered with it for giving advertisements;

(b) if so, the amount of advertisements paid to such periodicals during 1989;